

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 148 OF 2018 &
IA NO. 456 OF 2018

Dated: 31st May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Urja Vikas Nigam Limited & Ors.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Deepak Khurana for R-2
Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya
Mr. Pulkit Agrwal for R-4

ORDER

Admit. Issue notice.

Learned counsel, Mr. Deepak Khurana, appearing for Respondent, accepts notice on behalf of Respondent No. 2 and learned counsel, Mr. M.G.Ramachandran accepts notice on behalf of Respondent No. 4. Other respondents served, unrepresented.

The learned counsel appearing for Respondent Nos. 2 & 4 pray for four weeks' time to enable them to file their replies in this matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for Respondent Nos. 2 & 4 are permitted to file their respective replies in this matter by 02.07.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 24.07.2018, after duly serving copy on the other side.

List this matter on **03.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member